GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.2132

TO BE ANSWERED ON FRIDAY, THE 29th July, 2022

Fast Track Court

†2132. SHRI RAMCHARAN BOHRA: DR. NISHIKANT DUBEY: SHRI THOMAS CHAZHIKADAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of fast track courts/new fast track court set up and functioning along with the number of cases lying pending thereunder in the country during each of the last three years and the current year, State-wise;
- (b) the total amount allocated and spent to establish said courts during the said period;
- (c) whether the Government proposes to allocate more funds to States for the establishment of such courts and for the appointment of more judges and if so, the details thereof;
- (d) whether the Government has conducted any study to determine the efficiency of fast track courts vis-a-vis regular courts; and
- (e) if so, the details thereof?

ANSWER MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) The details of Fast Track Courts/new Fast Track Court (FTC) set up and functioning along with the number of cases lying pending thereunder in the country during each of the last three years and the current year, State-wise, as per information provided by High Courts, is given in **Annexure.**

(b)&(c):Setting up of FTC and allocation of funds lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts. The 14th Finance Commission (FC) had recommended the setting up of total 1800 FTCs during 2015-2020 for trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled, persons infected with terminal ailments etc and property related cases pending for more than 5 years. The FC had further urged State Governments to utilize enhanced fiscal space available through tax devolution (32% to 42%) for this purpose. Further the Union Government has also urged the State Governments to allocate funds for the setting up of FTC, from the financial year 2015-16 onward. Further, in pursuance to the Criminal Law (Amendment) Act, 2018, the Department of Justice is implementing a Centrally Sponsored Scheme for setting up 1023 Fast Track Special Courts (FTSCs) to provide speedy justice to the victims of rape and POCSO Act. The FTSC scheme was started in October 2019

which is funded under Nirbhaya Fund. As on 30.06.2022, 728 FTSCs are functional in 28 States/UTs.

(d)&(e): A Plan Scheme for Action Research and Studies on Judicial Reforms is being implemented by the Department of Justice under the National Mission for Justice Delivery and Legal Reforms since 2013. Under the Scheme, financial assistance is being extended for undertaking action research / evaluation / monitoring studies, organizing seminars / conferences / workshops, capacity building for research and monitoring activities, publication of report/material, promotion of innovative programmes / activities in the areas of Justice Delivery, Legal Research and Judicial Reforms. Under this scheme, a study on "Evaluation" of Functioning of Fast Track Courts in India" was conducted by National Law University, Delhi. As per the findings of the study, the establishment of FTCs was not accompanied by special infrastructure, special administration, and separate cadre of staff or relaxation of the procedure. Therefore, their working is no different from regular courts and they face the same structural difficulties as regular courts. The lack of adequate support has caused overburdening of the FTCs. The following recommendations were made to improving the efficiency:

- Appointment of more experienced Judges in the FTCs.
- Need for specific recommendations of the National Court Management System which are applicable to Fast Track Courts.

- Judges to put case-specific time frames for deciding cases in FTCs as suggested by the 245th report of Law Commission of India.
- Monthly meetings at the district level of all judicial officers in FTCs to monitor their progress and ensuring day-to-day hearing in a fast-track proceeding.
- Providing a safe and comfortable environment to victims especially women and children in all FTCs in the country by using modern technology like videoconferencing/videography.
- Judges to be provided with proper and updated modern facilities like computer, technical staff and internet.
- Incentives to be given to judges for the disposal of cases which are pending for more than 5 years
- Vulnerable Witness Deposition Complexes (such as those established in Delhi)
 to be set up in other districts as well.

Annexure given in Lok Sabha Unstarred Question No. 2132 Status of FTCs – Cases functionaland pending during last three years including current year (StatesUTs wise)

Sl No.	State/UT	Dec, 2019		Dec, 2020		Dec, 2021		May, 2022	
110.		functional Courts	Cases Pending	functional Courts	Cases Pending	functional Courts	Cases Pending	functional Courts	Cases Pending
1	Andhra Pr	21	33430	21	30577	21	6153	21	6153
2	Assam	19	21235	14	41062	16	9942	17	9999
3	Bihar	57	142272	33	35921	0	0	0	0
4	Chhattisgarh	38	37792	23	33143	23	6060	23	5379
5	Delhi	10	74904	5	13086	7	2776	08	2932
6	Gujarat	0	53951	0	13187	35	5633	35	5192
7	Goa	0	0	0	1640	0	0	04	1806
8	Haryana	6	91966	5	3050	6	856	06	892
9	Himachal	0	23818	0	0	0	0	03	537
10	Jammu & Kashmir	5	0	1	1191	4	620	04	657
11	Jharkhand	0	32585	40	20038	6	1009	33	7097
12	Karnataka	0	60852	13	8466	18	3962	24	5054
13	Kerala	0	152782	23	11523	28	7653	14	4225
14	Madhya Pradesh	0	97150	2	151	0	0	0	0
15	Maharashtra	91	253655	116	674824	110	130868	107	130875
16	Manipur	4	2004	6	1686	6	430	06	490
17	Meghalaya	0	0	0	0	0	0	0	0

Sl No.	State/UT	Dec, 2019		Dec, 2020		Dec, 2021		May, 2022	
		functional Courts	Cases Pending	functional Courts	Cases Pending	functional Courts	Cases Pending	functional Courts	Cases Pending
18	Mizoram	2	313	2	841	2	207	02	254
19	Nagaland	0	147	1	119	0	0	0	0
20	Odisha	0	70073	0	0	19	3244	0	0
21	Punjab	0	80386	7	2248	7	300	07	275
22	Puducherry	0	1155	0	0	0	0	0	0
23	Rajasthan	0	77530	0	0	0	23	0	0
24	Sikkim	1	261	2	65	2	0	02	16
25	Tamil Nadu	74	188183	73	449359	74	97262	74	101328
26	Telangana	29	41841	29	40510	35	12063	35	12538
27	Tripura	11	5747	11	6186	11	1607	03	1333
28	Uttar Pradesh	368	1435186	389	2097151	376	732759	372	843868
29	Uttarakhand	4	22615	4	3556	4	763	04	855
30	West Bengal	88	95923	87	214879	88	61335	88	70009
	Total	828	3097756	907	3704459	898	1085525	892	1211764